

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.19/04

Dated Tuesday this the 3rd day of February, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

V.Mohamed
S/o V.Mohamed
Ex.Pasenger Driver
Southern Railway, Shornur.
Residing at :Vadakkethil House
Aloor, Pattithara Post
Palghat District.

Applicant

(By advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the
Secretary to the Govt. of India
Ministry of Railway (Railway Board)
Rail Bhavan, New Delhi.
2. The General Manager
Southern Railway
Headquarters Office, Park Town P.O.
Chennai.
3. The Chief Personnel Officer
Southern Railway
Headquarters Office, Park Town P.O.
Chennai.
4. The Chief Operations Manager
Southern Railway
Headquarters Office, Park Town P.O.
Chennai.
5. The Additional Divisional Railway Manager
Southern Railway, Palghat Division
Palghat.
6. The Senior Divisional Mechanical Engineer
Southern Railway, Palghat Division
Palghat.

Respondents

(By advocate Mr.P.Haridas)

The application having been heard on 3rd February, 2004,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

This Original Application has been filed challenging
Annexures A1, A5, A7, A9 and A12. Since the application has been

filed beyond the period of limitation and that the MA for condonation of delay has been dismissed, this application is rejected under Section 19 (3) of the Administrative Tribunals Act, 1985 on grounds of delay and laches.

Dated 3rd February, 2004.

H.P.DAS

ADMINISTRATIVE MEMBER

aa.



A.V. HARIDASAN
VICE CHAIRMAN